

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

**I N D E X**

IN

**COMPLIANCE AFFIDAVIT**

(On behalf of Divisional Forest Officer, Dehradun Forest Division, Uttarakhand)

(In Compliance to the Hon'ble Tribunal's Order dated 01.08.2023 & 09.10.2023)

IN

**O.A. No. 425 OF 2023**

Deepika Khari

.....Applicant

Versus

State of U.P

State of Uttarakhand & Ors.

.....Respondents

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Dated: 12/01/2024

Rahul Verma  
**Add. Advocate General**  
Government of Uttarakhand

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Affidavit of Nitish Mani Tripathi  
(Male), aged about 44 years, S/o  
Sh. A. K. Tripathi, presently posted  
as Divisional Forest Officer,  
Dehradun Forest Division,  
Dehradun, Uttarakhand.

(Deponent)

I, the above named deponent, do hereby solemnly affirm and state on  
as of:



That the deponent is presently posted as Divisional Forest Officer,  
Dehradun Forest Division, Dehradun, Uttarakhand, though the  
applicant has not been arrayed as a Respondent but the Hon'ble  
Tribunal vide its Order dated 01.08.2023 and 09.10.2023, had directed  
the deponent to file the factual and Action taken Report in the above

*[Handwritten signature]*

noted application, as such he is fully conversant with the facts of the case.

2. That at the very first and foremost, the deponent tenders his sincere and unconditional apology before this Hon'ble Tribunal for an inadvertent non-compliance of the directions, passed by this Hon'ble Tribunal vide its order dated 01.08.2023, for the reasons stated in the succeeding paras of the present affidavit.
3. That on 01.08.2023, after the course of hearing in the present matter, this Hon'ble Tribunal was pleased to pass certain directions and direct the deponent to look into the grievances of the applicant and to file a factual and action taken report thereon. The relevant paras of the said Order dated 01.08.2023 are being quoted here for kind perusal of this Hon'ble Tribunal:

*"4. In view of the averments made in the application, we consider factual verification and taking of remedial action by Divisional Forest Officer, Dehradun to be essential and accordingly, Divisional Forest Officer, Dehradun is directed to look into the grievances made by the applicant in the application, verify the factual position, take appropriate action against the violators for past violations, issue appropriate instructions and take such other remedial measures as may be considered appropriate in accordance with law.*

*5. Factual and Action taken Report may be submitted within one month by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF".*

The deponent had come to know about the above mentioned Order on 18.08.2023 through a letter issued by Additional Principal Chief Conservator of Forest (Environment), Dehradun. The deponent, considering the same as important and in the compliance of the above said Order, the said letter was sent and marked to Sub-Divisional officer, Rishikesh (Court Case In-charge) as well as the officer having



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jurisdiction over the said area on 22.08.2023 for preparation of detailed factual and action taken report.

4. That on 09.10.2023, Divisional Forest Officer, Upper Yamuna Division, Barkot informed about the hearing in the above-mentioned case which was scheduled on the same day. The counsel for the state of Uttarakhand had mistakenly informed the DFO Upper Yamuna Division, Barkot while the matter was related to Barkot Range of Dehradun Forest Division.
5. That as soon as the matter came into cognizance, same day, the compliance report was e-mailed to Hon'ble NGT at 06:14 p.m. and explanation was called from SDO Rishikesh/Nodal court cell for delay in filing the compliance report. The letter is annexed and marked as **ANNEXURE-1**.
6. That the SDO, Rishikesh in her explanation submitted on 13th October 2023 has stated that due to engagement in other works of the Forest Department, she somehow missed to prepare the response and this is the first time this kind of negligence has been done by her in any such important matter. Explanation letter of SDO Rishikesh (Court Case Incharge) is annexed with this letter as **ANNEXURE-2**.
7. It is humbly submitted that undersigned is a responsible Government servant having highest regards for the Hon'ble NGT and orders passed by it. The undersigned cannot even imagine to flout or to disobey the orders passed by this Hon'ble Tribunal. He has always made his sincerest efforts to carry out the orders passed by this Hon'ble Tribunal and shall also carry out the same in future as well.



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8. The compliance report was e-mailed on the same day of hearing hearing i.e., on 09.10.2023 at 6:14 p.m. while the order dated 09.10.2023 was received via e-mail on 12.10.2023.

**FACTUAL VERIFICATION AND ACTION TAKEN REPORT**

9. Ms. Deepika Khari, an active volunteer of Taoveda NGO, has in her complaint informed that during her travel she had observed fire in Dehradun-Rishikesh Road (alongwith Chandrabhaga River) Badkot Range and reported the same on helpline no. 112 (complaint no. 1168120). Her complaint was not entertained by the local police. She had requested the local forest staff to stop the same but she was informed by them that this fire is necessary and is known as "control burning".
10. It is most respectfully submitted that the complainant had complaint about the said "forest fire" which is actually known as "control burning" The process of control burning is an age-old practice which is performed by forest department during or before the onset of fire season in order to remove the dry leaves/grasses (organic matter) which act as fuel in case of accidental/intentional fire incidents.
11. As per the current Working Plan of Dehradun Forest Division, in Chapter 19-The Forest Fire Protection (Overlapping) Working Circle, prescriptions have been given for management of Forest Fire. In para 19.22.1.2 (Maintenance of Fire Lines), it is clearly mentioned that, "Annual cleaning & burning of fire lines should be given top priority....Hence it is prescribed that all the fire lines should be cleared of all trees (of any species and any diameter class) and bushes (Lantana



*[Handwritten signature]*

& others) and should be control burnt effectively every year well before the start of fire season." ANNEXURE-3.

12. In table no. 19.9.4 of the working plan, list of important roads, which work as fire line has been prescribed and Dehradun-Rishikesh NH-24 has been enlisted as fire line at serial no. 2. ANNEXURE-4.

13. The same "control burning" as prescribed in the working plan was being carried out by field staff of Barkot Range under their supervision/control on the said date in Sainkot Compartment number-9 (along the Dehradun-Rishikesh Highway adjacent to Chandrabhaga River) which the complainant has referred to as "forest fire".

14. As per the current Working Plan of Dehradun Forest Division, in para no. 19.6, on the basis of previous 20 years fire incidences records and field observations, the forest areas of the division have been categorised into three zones depending on the degree of sensitivity to forest fire. The above said area has been prescribed in Zone II in which danger of fire hazard is significant and due to proximity, there are always chances of fire spreading to these areas. Table 19.4 of the working plan in which Sainkot-9 has been grouped in Zone II is annexed as ANNEXURE-5.

15. It is also submitted that control burning is an essential practice that should be carried out in order to prevent spread of fire to forest areas. It is also submitted that Dehradun-Rishikesh Highway (NH-24) is a very busy highway and risk of accidental/intentional forest fire is very high. In case the control burning is not carried out, the risk of forest fire increases manifold and the damage caused due to forest fire will also increase multiple times. Siviculturally, scientifically and as far as



*[Handwritten signature]*

forestry point of view is concerned, control burning is an essential preventive technique/measure for prevention of flora and fauna, which, in absence of control burning, suffer very high loss due to forest fire incidents.

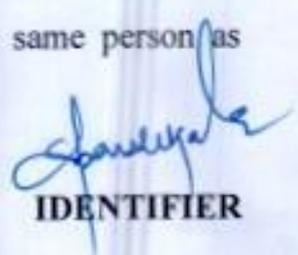
16. That the deponent is a responsible government servant having highest regards for the Hon'ble Law Court's and orders passed by them. The deponent cannot even imagine to flout or to disobey the orders passed by this Hon'ble Tribunal. He has always made his sincerest efforts to carry out the orders passed by this Hon'ble Tribunal in its letter and spirit and also shall carry out in future as well.

I, the above named deponent, do hereby verify that the contents of Para nos. \_\_\_\_\_ of this affidavit are true to my personal knowledge, those of Para nos. \_\_\_\_\_ of this affidavit are based on records, those of Para nos. \_\_\_\_\_ of this affidavit are as per the legal advice received and those of Para nos. \_\_\_\_\_ of this affidavit are as per the information received which all I believe to be true. That no part of this affidavit is false and nothing material has been concealed.

**So help me God**

  
**DEPONENT**

I, Sparsh Kala, Sub-Divisional officer, Rishikesh, Dehradun, Uttarakhand, do hereby identify the deponent who has produced the records of the case before me and I am satisfied that he is the same person as alleged.

  
**IDENTIFIER**





Solemnly affirmed before me today, the 12 day of January, 2024 at 05:57 am/pm by the deponent who has been identified by the aforesaid person. ✓

I have satisfied myself by examining the deponent that he has understood the contents of this affidavit, which have been read over and explained to him.

**OATH COMMISSIONER/NOTARY**



*[Handwritten signature]*

SR. No. 49  
Date 12-01-2024

This affidavit is sworn before me by  
shri. Nitish Mani Tripathi  
who is identified by Shri. Suresh Kala (S.D.O)  
at Dehradun

*[Handwritten signature]*  
12/01/2024  
Virender Singh  
Advocate & Notary, Dehradun

दूरभाष : 0135-2627612

ई-मेल dfodoon@gmail.com



## कार्यालय प्रभागीय वनाधिकारी देहरादून वन प्रभाग, देहरादून।

पत्रांक- 111/29-3 (P.A) देहरादून दिनांक- 09, अक्टूबर, 2023.

सेवा में,

श्रीमती स्पर्श काला,  
उप प्रभागीय वनाधिकारी,  
ऋषिकेश (प्रभारी कोर्ट केस)।

विषय- मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित मूल आवेदन संख्या-425/2023, दीपिका खारी बनाम उत्तराखण्ड राज्य के सम्बन्ध में।

सन्दर्भ- मा० राष्ट्रीय हरित अधिकरण के आदेश दिनांक-01.08.2023.

उपरोक्त विषयांकित मा० राष्ट्रीय हरित अधिकरण नई दिल्ली में वादी दीपिका खारी द्वारा योजित वाद (आवेदन सं०-425/2023) में दिनांक-01.08.2023 को पारित आदेश के अनुपालन में वास्तविक स्थिति/आख्या तैयार कर मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली को दिनांक-09.10.2023 तक अवगत कराने के निर्देश दिये गये थे।

चूंकि प्रकरण आपके कार्य क्षेत्र से सम्बन्धित था तथा आप प्रभाग के कोर्ट केस से सम्बन्धित प्रकरणों की नोडल अधिकारी भी हैं इसलिए मा० एन०जी०टी० का उक्त आदेश मय संलग्नकों के आपको दिनांक-22.08.2023 को आख्या हेतु भेजा गया था, परन्तु आपके द्वारा उक्त शिकायती प्रकरण पर आख्या आज दिनांक-09.10.2023 तक भी उपलब्ध नहीं करवायी गयी है। प्रभागीय वनाधिकारी, अपर यमुना वन प्रभाग, बड़कोट द्वारा आज दिनांक-09.10.2023 को अधोहस्ताक्षरी को अवगत कराया है कि मा० एन०जी०टी० में वन विभाग का पक्ष रख रहे अधिवक्ता द्वारा त्रुटिवश बड़कोट रेंज को बड़कोट वन प्रभाग समझ कर उनसे प्रकरण पर दूरभाष/व्हाट्सऐप पर आख्या मांगी गयी। उक्त प्रकरण पर मा० एन०जी०टी० में आज सुनवाई होनी निर्धारित है। आपकी लापरवाही के कारण उक्त प्रकरण पर आज सुनवाई की तिथि तक मा० एन०जी०टी० में जबाब दाखिल नहीं हो सका है। आप अवगत है कि मा० एन०जी०टी० एवं कोर्ट के मामले बहुत ही संवेदनशील होते हैं, जिस पर ससमय कार्यवाही की जानी अनिवार्य होती है। उक्त प्रकरण पर इस प्रकार की लापरवाही अत्यन्त खेदजनक है।

अतः इस सम्बन्ध में आपको निर्देशित किया जाता है कि आप उक्त प्रकरण के जबाब दाखिल करने में की गयी लापरवाही के सम्बन्ध में अपना स्पष्टीकरण तथा प्रकरण पर आख्या तत्काल अधोहस्ताक्षरी को प्रेषित करना सुनिश्चित करें।

भवदीय,

(नीतीश मणि त्रिपाठी)

प्रभागीय वनाधिकारी,

देहरादून वन प्रभाग, देहरादून।



This affidavit is sworn before me by  
shri. Nitish Mani Tripathy  
who is identified by Snn Sparsh Kaler (S.D.O)  
Dehradun on  
12/10/2024  
Virender Singh  
Advocate & Notary, Dehradun



कार्यालय उप प्रमागीय वनाधिकारी (ऋषिकेश) देहरादून वन प्रभाग।

पत्रांक- 619/ 29-3 देहरादून, दिनांक- 13 अक्टूबर, 2023.

सेवा में,

प्रमागीय वनाधिकारी,  
देहरादून वन प्रभाग, देहरादून।

विषय- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित मूल आवेदन संख्या-425/2023, दीपिका खारी बनाम उत्तराखण्ड राज्य के सम्बन्ध में।

सन्दर्भ- आपका पत्रांक-111/29-3 (P.A.), दिनांक-09.10.2023

महोदय,

उपरोक्त विषयकित मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में वादी दीपिका खारी द्वारा योजित वाद (आवेदन सं0-425/2023) में दिनांक-01.08.2023 में पारित आदेश अधोहस्ताक्षरी को दिनांक-22.08.2023 को प्राप्त हुआ था। महोदय, सादर अवगत कराना है कि अधोहस्ताक्षरी के पास ऋषिकेश उप वन प्रभाग के कार्यभार के साथ-साथ कोर्ट केस शाखा का भी प्रभार है। ऋषिकेश रेंज में आई0डी0पी0एल0 को वन विभाग द्वारा दी गयी लीज समाप्त होने के उपरान्त वन भूमि का कब्जा वापस लेने की कार्यवाही माह अगस्त से गतिमान है तथा दिनांक-30.08.2023 से चरणबद्ध तरीके से आई0डी0पी0एल0 से वन भूमि एवं वन भूमि पर निर्मित संरचनाओं का कब्जा लिया जाना प्रारम्भ कर दिया गया था।

- दिनांक-30.08.2023 से दिनांक-22.09.2023 तक वन विभाग द्वारा लगभग 500 एकड़ वन भूमि का कब्जा वापस लिया गया जिस कारण अधोहस्ताक्षरी को अधिकांश समय ऋषिकेश (कार्यक्षेत्र) में रहना पड़ा।
- दिनांक-23.09.2023 से दिनांक-25.09.2023 तक आई0डी0पी0एल0 स्थित आवासों का सर्वेक्षण कार्य किया गया जो कि अधोहस्ताक्षरी द्वारा स्वयं अपने नेतृत्व में सम्पन्न करवाया गया।
- दिनांक-26.09.2023 दिनांक-08.10.2023 तक आई0डी0पी0एल0 परिसर में अवैध रूप से अध्यासित लगभग 1200 से अधिक परिवारों को को भारतीय वन (उत्तरांचल संशोधन) अधिनियम-2001 के अन्तर्गत नोटिस तामील करवाये गये तथा सुनवाई के उपरान्त उक्त परिवारों को बेदखली के आदेश तामील करवाये गये। उपरोक्त समस्त कार्य अधोहस्ताक्षरी द्वारा स्वयं अपने नेतृत्व में सम्पन्न करवाये गये हैं।
- इसके अतिरिक्त आई0डी0पी0एल0 प्रकरण पर मा0 उच्च न्यायालय, नैनीताल, उत्तराखण्ड में लगातार आई0डी0पी0एल0 में निवासरत व्यक्तियों द्वारा माह जुलाई से रिट याचिकायें योजित की जा रही हैं तथा वर्तमान में उक्त प्रकरण पर मा0 उच्च न्यायालय में 09 रिट याचिकायें (WPMS 2076/2023, WPMS 2468/2023, WPMS 2652/2023, WPMS 2866/2023, WPMS 2868/2023, WPMS 2865/2023,



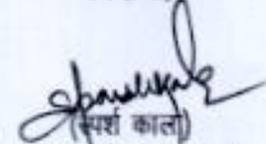
WPMS 2912/2023, WPMS 2913/2023 एवं WPMS 2870/2023) लम्बित है। उक्त याचिकाओं के प्रत्युत्तर, याचिकाओं से सम्बन्धित पत्राचार इत्यादि की कार्यवाही अधोहस्ताक्षरी द्वारा विगत 02 माह से की जा रही है तथा उक्त याचिकाओं की सुनवाई हेतु अधोहस्ताक्षरी को नैनीताल भी जाना पडा है।

विगत 1.5 माह से लगातार फील्ड में होने के कारण तथा उप वन प्रभाग के अन्य कार्यों तथा बैठकों में व्यस्त होने के कारण अधोहस्ताक्षरी द्वारा routine डाक का कार्य ही सम्पन्न किया जा सका एवं मा० एन०जी०टी० के उक्त आदेश अधोहस्ताक्षरी के कार्यालय में misplace हो जाने के कारण प्रत्युत्तर (Factual Position) तैयार करने में अत्यधिक विलम्ब हो गया। अधोहस्ताक्षरी को ज्ञात है कि मा० एन०जी०टी० एवं कोर्ट के प्रकरण अत्यन्त संवेदनशील होते हैं तथा अधोहस्ताक्षरी द्वारा हर सम्भव प्रयास जाता है कि समय पर आख्या प्रभागीय कार्यालय को प्रेषित कर दी जाये। यह प्रथम अवसर है जब अधोहस्ताक्षरी द्वारा मूलवश ससमय आख्या प्रेषित नहीं की गयी है।

उक्त प्रकरण पर आख्या आपका पत्र दिनांक-09.10.2023 को प्राप्त होते ही उसी दिन आपके माध्यम से मा० एन०जी०टी० को ई-मेल के माध्यम से प्रेषित की जा चुकी है। महोदय, विगत माह अत्यधिक व्यस्तता होने के कारण अधोहस्ताक्षरी से मूलवश उक्त त्रुटि हुई है जिसके लिए अधोहस्ताक्षरी क्षमा प्रार्थी है। भविष्य में ऐसी पुनरावृत्ति नहीं होगी।

O/C

भवदीया,



(संजिव काला)  
उप प्रभागीय वनाधिकारी,  
ऋषिकेश उप वन प्रभाग।



This affidavit is sworn before me by  
Shri. Nitish Mahesh Tripathi  
who is identified by Sanjiv Kala (S.D.O.)  
at Dehradun on  
12/10/2024  
Virender Singh  
Advocate & Notary, Dehradun

Lambirau-57	20.2000	Lambirau-55	17.8000
Lambirau-61	14.5000	Lambirau-58	15.8000
Lambirau-62	14.5000	Lambirau-59	26.7000
Lambirau-63	21.8000	Lambirau-60	15.4000
Nahi-3	150.6000	Lambirau-64	17.0000
Nahi-4	180.5000	Lambirau-65	25.9000
Ramnagar-28	25.5000	Lambirau-69	23.9000
Ramnagar-29	17.4000	Malkot-1	122.0000
Ramnagar-31	15.4000	Malkot-2	124.0000
Ramnagar-19a	17.0000	Malkot-3	189.1000
Ramnagar-19b	10.9000	Malkot-9	221.5500
Sinsarukhala-1	176.9000	Nahi-5	258.9000
Song-4	102.6400	Paled-1	144.9100
Song-5	250.1000	Ramnagar-26	26.0000
Bhogpur-1b	54.7000	Ramnagar-27	27.1000
Bhogpur-2	187.3000	Ramnagar-30	31.2000
Thano-1c	10.6000	Sinsarukhala-2	105.6000
Lambirau-71	12.1000	Song-3	100.0000
Nahi-2	187.5000	Bhogpur-1a	35.0000
		Ladwakot	53.6300
		Nahi-1	258.1250
<b>Total</b>	<b>2788.1138</b>		<b>2844.2434</b>
<b>Grand total</b>	<b>6679.7094</b>		<b>6138.9854</b>

#### Map 19.5 Control Burning Coupe

**19.22.1.2 Maintenance of fire lines:** Annual cleaning & burning of fire lines should be given top priority. A list of fire lines existing in the division is given in Appendix. Fire lines have not been maintained properly in the past years due to financial & other constraints. As a result, regeneration have been established & in the fire lines well grown trees of various species are present. Hence, it is prescribed that all the fire lines should be cleared of all trees (of any species & any diameter class) and bushes (lantana & others) and should be control burnt effectively every year well before the start of the fire season. The yield from the clearance of the fire line will not be included in the prescribed yield of the Sal working circle and miscellaneous working circle.



*[Handwritten signature]*

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Dehradun Forest Division

This affidavit is sworn before me by  
 Shri. Nitish Kuni... Tripathi  
 who is identified by Shri Suresh Kala (S.O.O)  
 at Dehradun on  
 12/01/2024  
 Virender Singh  
 Advocate & Notary, Dehradun

Table 19.9.4 List of important roads which work as fire line

S.No.	Range	Name of road	Length (in km)
1	2	3	4
1	Asharori	Dehradun-Sahranpur N.H Road	1.01
2	Barkot	Dehradun-Rishikesh N.H. 24 Road	17.00
3		Dehradun-Haridwar N.H. 72 Road	16.00
4		Ranipokhari-Laltappar PWD Road	16.00
5		Ranipokhari-Rishikesh N.H Road	6.00
6		Bhaniawala-Haridwar by pass N.H Road	2.50
7	Jhajhra	Dehradun-Herbetpur-Paonta sahib N.H Road	2.00
8		Sidhuwala-Bhauwala PWD Road	1.50
9		Manduwala-Bhauwala PWD Road	1.00
10		Manduwala-Doonga-Bidholi PWD Road	4.00
11		Kotra santoor-Aamwala PWD Road	3.00
12		Nanda ki chowki-Kandoli PWD Road	2.00
13		Polytechnic School-Kandoli Tarli PWD Road	4.00
14	Lachiwala	Mothrowala-Dudhli-Doiwala PWD Road	5.00
15		Dehradun-Lachiwala-Doiwala N.H 72 Road	7.00
16	Malsi	Galjwari-Rikholi PWD Road	4.00
17		Masandawala-Jhadiwala PWD Road	2.00
18	Rishikesh	Doiwala-Rishikesh N.H Road	2.00
19		Dehradun-Rishikesh N.H. 24 Road	4.00
20		Rishikesh-Haridwar bypass Road	9.00
21		Rishikesh-Bairaj-Haridwar PWD Road	4.00
22		Rishikesh- Haridwar PWD Road	9.00
23	Thano	Raipur-Thano PWD Road	10.00

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Dehradun Forest Division

This affidavit is sworn before me by  
 shri. Nitish Mani Tripathi  
 who is identified by Sri. Sparsh Kala (S.D.O)  
 at Dehradun on

12/01/2024  
 Virender Singh  
 Advocate & Notary, Dehradun



Table 19.1 Allotment of area

Category	Description	Area (In ha.)	Percentage of Total Area	Remarks
1	2	3	4	5
1.	Area under Strict Fire Protection	43723.440	94	Area under Strict fire protection includes the areas of PB-Regenerated and PB-Un allotted of Sal Working Circle and areas of Miscellaneous Working Circle. Besides these areas planted in the past and areas to be taken under ANR are also to be strictly fire protected.
2.	Areas of Annual Control Burning	2807.742	6	Areas of PB-I are including where control burning under ANR prescriptions is required either in alternate year or in good seed year of Sal. Except for control burning these areas will also be strictly fire protected.
<b>Total</b>		<b>46531.1823</b>		

**19.5 Felling Series, cutting sections & JFM areas:** Not applicable for this working circle.

**19.6 Fire hazard Zonation:** The entire Sal working circle is very sensitive to fire. The areas of Miscellaneous working circle are also prone to forest fire due to large scale lantana infestation & human interference. However, on the basis of previous 20 years fire incidence records & field observations, the forest areas of the division have been categorized into three classes depending on the degree of sensitive to forest fire. They are as follows:

Table 19.2 Fire sensitive zone wise allotment of area

Range	Zone I	Zone II	Zone III	Total
1	2	3	4	5
Asharori	1680.4250	1042.9000	1047.2000	3770.5250
Barkot	1788.6800	2411.5220	2257.6000	6457.8020
Jhajhra	3130.4710	2393.5856	2.4000	5526.4566
Lachiwala	4049.1935	2041.3400	1562.4980	7653.0315
Malsi	926.6034	250.8000		1177.4034
Malhan	2743.4552	2770.5268	1783.3820	7297.3640
Rishikesh	1817.2450	731.6000	533.2576	3082.1026
Thano	3439.5290	2494.6110	5632.3572	11566.4972
<b>Total</b>	<b>19575.6021</b>	<b>14136.8854</b>	<b>12818.6948</b>	<b>46531.1823</b>



*[Handwritten Signature]*

This affidavit is sworn before me by  
 shri.. Nilish Kumar Tripathy  
 who is identified by Snn Sparsh Kala (S.D.O)  
 at Dehradun on 12/01/2024  
 Virender Singh  
 Advocate & Notary, Dehradun

**19.7.2 Zone II:** The areas included in this zone are mostly those adjoining the zone I. The danger of fire hazard is significant and due to proximity, there are always chances of fire spreading to these areas. In most of the areas, there is better moisture, and reasonably away from human habitations and civil lands. List of such areas are given in table below: -

**Table 19.4 – Area allotted for zone II**

Range	Block and compartment	Gross Area (ha.)
1	2	3
Asaroi	Chandrabani-3	6.9000
	Karwapani -1a	88.2000
	Karwapani -1b	106.4000
	Karwapani -2a	42.5000
	Karwapani -2b	114.1000
	Karwapani -4a	15.8000
	Karwapani -5	207.2000
	Karwapani -7a	70.8000
	Karwapani -7b	65.6000
	Karwapani -11b	42.9000
	Laldhang -6	100.4000
	Laldhang -7	87.0000
	Laldhang-9b	23.1000
	Laldhang-10b	21.0000
Laldhang-11b	51.0000	
	<b>TOTAL</b>	<b>1042.9000</b>
Barkot	Bhaniyawala -2b	290.4900
	Chandi -1	202.4000
	Chandi -2	441.3300
	Golatappar -2c	84.6000
	Golatappar -3a	85.0000
	Golatappar -3b	68.8000
	Golatappar -4a	46.1000
	Jakhan -1	506.2020
	Ranipokhri -3c	5.0000
	Ranipokhri -5a	102.0000
	Ranipokhri -5b	72.1000
	Ranipokhri -7a	62.1000
	Ranipokhri -8	120.7000
	Ranipokhri -7b	57.2000
Sainkot-8	116.5000	
Sainkot-9	151.0000	
	<b>TOTAL</b>	<b>2411.5220</b>
Jhajhra	Bainkhala -1	161.1000
	Bainkhala -4	97.1000
	Bainkhala -5	104.4000

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Dehradun Forest Division



*[Handwritten Signature]*

This affidavit is sworn before me by  
 Snn. Nitish. Kumar. Tripathi  
 who is identified by Snn Spash Kala (S.D.O)  
 at Dehradun on

*[Handwritten Signature]*  
 Virender Singh  
 Advocate & Notary, Dehradun